

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA No.696/2018 in O.A.No.310/01242/2018**

**Dated Friday, the 21<sup>st</sup> day of December, Two Thousand Eighteen**

**PRESENT**

**HON'BLE SHRI R.RAMANUJAM, MEMBER(A)  
&  
HON'BLE SHRI P.MADHAVAN, MEMBER(J)**

- 1.The Chairman & Managing Director,  
BSNL Corporate Office, Sanchar Bhavan,  
No.20, Ashoka Road, New Delhi 110 001.
- 2.The Asst. General Manager (Rectt),  
O/o the General Manager, BSNL,  
Tamil Nadu Circle, Chennai 600 006.
- 3.The Assistant General Manager (Admin/HR),  
O/o The General Manager, BSNL,  
Thoothukudi 628 001. .... Applicants

By Advocate Mr.S.Udayakumar  
Vs.

M.Sudalaimani,  
S/o.Late M.Murugakumar,  
No.3-B/105, Ganesan Colony 1<sup>st</sup> Street,  
Thoothukudi 628 008. .... Respondent

By Advocate M/s.S.Periyasamy

**ORDER**

**(Pronounced by Hon'ble Mr.R.Ramanujam, Administrative Member)**

MA 696/2018 has been filed by the respondents in OA 1242/2016 seeking extension of time for a period of three months from 16.12.2018 for compliance of the orders of this Tribunal dated 16.08.2018 in the said OA.

2. None present for the respondents in the MA.
3. Learned counsel for the applicants in the MA is present and states that the appeal filed by the applicant on 16.10.2018 has been placed before the Circle High Power Committee, CHPC/2018 and the case of the applicant is under progress for evaluation for compassionate ground appointment along with other cases and that the decision of CHPC 2018 may take some more time due to administrative reasons. Hence he prayed for extension of time.
4. Accepting the reasons stated in the affidavit filed in support of the MA and the submissions of the learned counsel for the applicants in the MA, one month extension of time is granted for compliance of the orders of this Tribunal dated 16.08.2018 in OA 1242/2016.
5. MA is disposed of accordingly.

(P.MADHAVAN)  
MEMBER (J)

(R.RAMANUJAM)  
MEMBER (A)

21.12.2018

M.T.